

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4
ANSWERED ON:26.02.2002
LOSS TO CPWD DUE TO INEFFICIENT CONTRACT MANAGEMENT
RAMJI MANJHI

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that due to inefficient contract management, the CPWD has suffered a loss of Rs.262.74 lakhs and the CPWD did not fix responsibility on any officials as has been pointed out by the CAG in the audit brochure, 2001 at page 10;
- (b) if so, the details thereof;
- (c) whether the CPWD propose to fix any responsibility on their officials in this behalf; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a)to(d) : No, Sir. An amount of Rs.262.74 lakhs has been awarded by various arbitrators in respect of works executed by CPWD and these pertain to 402 arbitration awards for contracts entered into by CPWD between 1975-76 to 1994-95. The awarded amount is miniscule compared to the contract values involved.

Moreover, the prolongation of a contract is due to various reasons many of which are beyond the control of CPWD officials such as changes in requirement of clients and of the local bodies as well as the progress of works.

It may not therefore be possible to fix individual responsibility in such cases.